

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1279
ANSWERED ON 27/07/2021

CONSTRUCTION WORK UNDER MGNREGS

1279. ADV. A.M. ARIFF:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government intends to include the construction of boundary walls for public offices like health centers, local self-Government office buildings, anganwadies and villages offices as a permissible work under the Mahatma Gandhi National Rural Employment Guarantee Scheme(MGNREGS);
- (b) whether the Government has received any representation in this regard from the Government of Kerala, if so, the details thereof; and
- (c) whether the Government will consider including the works like construction of biofloc fish tanks and digging of ponds for fish-cultivation in private land as permissible works under MGNREGS and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) & (b) At present, the Government does not intend to include the construction of boundary walls for public offices like health centers, local self-Government office buildings, anganwadies and villages offices as a permissible work under the Mahatma Gandhi NREGS.

A representation dated 04.02.2021 received from state Government of Kerala to include the construction of boundary walls for public offices like health centers, local self-Government office buildings, anganwadies and villages offices as a permissible work under the Mahatma Gandhi NREGS.

(c) The works like construction of biofloc fish tanks and digging of ponds for fish-cultivation in private land is not under consideration for inclusion as these are non-permissible works as per the provision of the Act.
